

उपसभाध्यक्ष (श्री मोहम्मद सीलम): इस विषय के साथ सब लोग जुड़े हुए हैं। यह लोकल एरिया डिवेलपमेंट स्कीम एमपीए की है। ... (व्यवधान) मैं सब को इजाजत नहीं दे सकता। ... (व्यवधान) सरकार को इस विषय को गंभीरता से लेना चाहिए और जहाँ तक डाइवर्सन का सवाल है तो यदि उसके लिए गाइडलाइंस को और सुधारने की जरूरत है तो उसे सुधारने की भी कोशिश करनी चाहिए।

एक माननीय सदस्य: सारा हाउस इससे एसोसिएट करता है। ... (व्यवधान)

Shri V. P. Duraisamy. Not present.
Shrimati Jayanthi Natarajan. Not present.
(Interruptions)...

श्री अनन्तराम जायसवाल: उपसभाध्यक्ष महोदय, सरकार ने गाइडलाइन के रूप में ... (व्यवधान)

श्री भूपेन्द्र सिंह मान: मैं भी अपने को इससे एसोसिएट करता हूँ। ... (व्यवधान)

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please sit down. You cannot go on speaking like this. (Interruptions)...

श्री महेश्वर सिंह: महोदय, चेयर की तरफ से भी इस प्रकार का निर्देश आने चाहिए। ... (व्यवधान)

SHRI CHIMANBHAI MEHTA: Sir, when are we going to discuss the Vohra Committee Report?

THE VICE-CHAIRMAN: (SHRI MD. SALIM): We will discuss it.

SHRI CHIMANBHAI MEHTA: But when?

THE VICE-CHAIRMAN (SHRI MD. SALIM): Mr. Mehra, you are a senior Member. You know it. We have to first dispose of the Zero Hour mentions and Special Mentions.

SHRI CHIMANBHAI MEHTA: But when will the discussion start? We have been waiting since 12 o'clock.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri Margabandu.

RE: DROUGHT IN TAMIL NADU

SHRI R. MARGABANDU (Tamil Nadu): I would like to bring to the notice

of this august House a very important matter. Sir, acute drought condition is prevailing in Tamil Nadu. (Interruptions). Sir, if 205 TMC water is not released as per the direction of the Interim Award passed by the Cauvery Water Tribunal, the entire Cauvery belt will become dry and the standing crops in 20 lakh acres of land would be completely destroyed. It is high time that the law of the land has to be respected. As a matter of fact, against this Interim Award the Karnataka Government has filed a revision petition for the purpose of reconsidering that issue. But it has been dismissed. In spite of the dismissal of the revision petition, the Karnataka Government is violating the order of the Court. They are not obeying the order of the Court at all. Sir, our leader resorted to hunger strike for four days and she demanded that as per the Award, the water should be released. But, it has not been done. The hon. Minister, Shri V.C. Shukla, assured that all possible steps would be taken. But two or three days back, the very same Minister, Shri Shukla, said in Lok Sabha, "As there is no water in Mysore, how can the water be let out?" This is the attitude of the Central Minister. The Central Ministry is not obeying the order of the Court. Everything was taken into consideration. The water position was also taken into consideration. The Karnataka Government was a party to that. In spite of that they are not obeying it. If any decision of the Court is not accepted or obeyed by individual against whom the order passed, he would be hauled up for contempt of the court. Who is going to haul up the Karnataka Government for contempt of order of the court? Is jungle law prevailing there? The Government is looking for their vote bank. The Central Government is supporting the Karnataka Government. What will happen to the fate of Tamil Nadu particularly Thanjavoor Distt. is the granary, of Tamil Nadu, where paddy is produced and is supplied to the whole of India? It is reduced to a desert. The Central Govern-

ment is a party to it. What will happen? If there is no water in the month of September, 20 lakh acres of land will be destroyed. We charge the Central Government with not obeying the law. The Central Government is responsible for not obeying the order. If this is the position, if the Central Government is siding with Karnataka, then who will protect the law? There is nobody to protect the law. Here we are supposed to make a law. But, the makers of the law themselves are the destroyers of the law. Are you a party to that? Sir, I appeal through you that stern action should be taken. A revision petition has been filed in the Supreme Court pleading for an order of injunction. We have filed a suit. In fact, we are filing a suit for the enforcement of that order. Sir, the long-drawn out process of the 1924 agreement came to an end in the year 1974. Unfortunately, the previous Government had allowed the agreement to lapse. For the past twenty years, we have been suffering like anything. The future of the Tamil Nadu Government itself is at stake. Our country must respect the law. If we are not able to respect the law, who is going to implement that law itself. So, I respectfully submit that in spite of our repeated requests and several demands by our hon. Chief Minister, the Karnataka Government is not obeying the order. The entire population of Tamil Nadu is looking forward to the Central Government to direct the Karnataka Government to obey the law and to implement the Interim Award and release the water to save the drying crops.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Shri V. Narayanasamy. Not present. Shri Duraisamy. Please, only associate yourself.

SHRI V.P. DURAISAMY (Tamil Nadu): Thank you for having given me the opportunity to express the distress-drought conditions prevailing in Tamil Nadu, especially in the Cauvery delta area. Sir, 65% of the farmers in Tamil

Nadu are depending upon the Cauvery water for their livelihood. The farmers could not carry out the *kuruvai* cultivation because of non-implementation of the Tribunal Award that was passed on 25.6.1991. Till that date, the State of Karnataka ought to have released 110 TMC of water, but no water has been released.

THE VICE-CHAIRMAN (SHRI MD. SALIM): You only associate yourself.

SHRI V.P. DURAISAMY: On 21.7.1993... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MD. SALIM): You please conclude.

SHRI G. SWAMINANTHAN: Please give him some time, Sir. He was to... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MD. SALIM): We know, Mr. Swaminathan. Mr. Margabandu spoke at length.

SHRI G. SWAMINANTHAN: Sir, he was the first man to speak, but unfortunately he was not there.

SHRI V.P. DURAISAMY: Our hon. Chief Minister has undertaken fast unto death to protect the interests of the Tamil Nadu farmers. At that time, the hon. Minister for Water Resources had come to Madras and he had assured the Tamil Nadu people to constitute two committees, one, the implementation committee and, the other, the monitoring committee. So far, no committee has been constituted. Also, the Government of India has not asked the Government of Karnataka to release the stipulated water which was decided by the Tribunal Award. I want a commitment from the Central Government that it will be implemented. If an individual does not obey the court order, we can file a contempt petition to deal with him as per the law. In this case, the State of Karnataka is not obeying the Award. Is it not the duty of the Central Government to intervene? The Act is very clear. The Inter-State Water Dispute Act, 1956 says that the

Centre has to advise and the Central Government has to intervene. Instead of solving the inter-State problems, it is adding fuel to it. Is it the way to treat the Tamil Nadu people who have elected 27 Congress M.P.s from that State? I cannot understand. We cannot just close our eyes and make our people suffer. Why is there this step-motherly attitude towards Tamil Nadu? Why is the Central Government not initiating any action against the Karnataka State? The other day the hon. Minister of Agriculture, while speaking in this House, said that he wanted every farmer in India to wear *safari* as he wears. My request to you is that you allow the Tamil Nadu farmers to wear at least two pieces, one *dhoti* and one towel. But it doesn't appear that a situation would prevail in which he can wear a *dhoti* even.

Sir, through you, I want a commitment. This matter has been dealt with so many times and on so many occasions. Our hon. Chief Minister had written a letter to the Prime Minister. Neither the Prime Minister nor the Government of India nor the Water Resources Minister responded to that. The Water Resources Minister is advocating for the Karnataka Government. Anyway, Sir, I want a commitment from which date it will be implemented. That is all, Sir.

RE: KIDNAPPING OF A GIRL AT SULTAN-GANJ BHAGALPUR DISTRICT OF BIHAR

श्री जनार्दन यादव (बिहार): उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सदन और सरकार का ध्यान आकर्षित करना चाहता हूँ कि सरावणी मेला के अवसर पर भागलपुर के सुल्तानगंज गंगा घाट के किनारे एक लड़की का अपहरण हो गया जो जल धारने के लिए बैजनाथ धाम जा रही थी। उस अपहरण के विरोध में सुल्तानगंज के राजनीतिक और सामाजिक क्षेत्र में काम करने वाली महिलाओं ने धरना दिया। उस धरने पर बैठी महिलाओं पर भागलपुर सदन के एस०डी०ओ० ने इस बर्बरता का कार्य किया जो इस सभ्य समाज में नहीं

किया जा सकता। पहले तो पुलिस से लक्ष्मीचार्ज कराया, सैकड़ों महिलाओं को मार-मार कर अपंग कर दिया। सुल्तान गंज का एक मीणा सिंह है, उस मीणा सिंह को फूकड़कर उसका कपड़ा फाड़ दिया, क्लॉथ फाड़ दिया और भीगते हुए थाने ले गए। उसके साथ ही सुबोध चौधरी की बहन सुविधा चौधरी, जो तीन महीने से गर्भवती थी, उसको एस०डी०ओ० ने इतना मारा और थाने ले गया और थाने में इतना मारा कि थाने में ही उस लड़की का गर्भपात हो गया। उसको बचाने के लिए भागलपुर का विधायक अधिनी कुमार चौबे गया, उसको भी एस०डी०ओ० ने इतना मारा कि एक पैर टूट गया है, माथा फूटा हुआ है, वह अस्पताल में है। यानी एक एस०डी०ओ० जो सरकारी अफसर है, उनका यह कारनामा है कि एक अपहरण की हुई महिला को वापिस करने के लिए जो धरने पर बैठी हुई महिलाएं थीं, उनको बर्बरता के साथ मारा, उसका साड़ी और क्लॉथ फाड़ा और उसके साथ ही उस तीन महीने की गर्भवती महिला को इतनी मार मारी कि वह बच्चा जन्म लेने से पहले ही मार गया।

मैं आपके माध्यम से सरकार से मांग करता हूँ कि ऐसे बदमाश अनुमंडल पदाधिकारी पर 302 का मुकदमा किया जाए क्योंकि उन्होंने एक बच्चे को धरती पर आने नहीं दिया और इसके साथ-साथ मैं वहां के कलेक्टर से, कमिश्नर से, एस०पी० से मिला, सभी लोगों ने उस अनुमंडल पदाधिकारी के खिलाफ बोला कि वह बदमाश है। इसलिए मैं आपके माध्यम से चाहता हूँ कि उस अनुमंडल पदाधिकारी पर तुरंत मुकदमा चलाया जाए, उसको बर्खास्त किया जाए। धन्यवाद।

THE VICE-CHAIRMAN (SHRI MD. SALIM): Before I ask Mr. Jagdish Prasad Mathur to speak, if the House so agrees, I can ask Dr. Biplab Dasgupta to sit on the Chair for some time.

श्री जगदीश प्रसाद माथुर: विप्लव हो जाएगा, बहुत अच्छा है।

[The Vice-Chairman, (Dr. Biplab Dasgupta) in the Chair]

THE VICE-CHAIRMAN (DR. BIPLAB DASGUPTA): At the very outset, let me tell you that I am feeling very uncomfortable sitting here because instead of sitting there I am sitting here.